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PRL. CITY CIVIL AND SESSIONS JUDGE

In The Court Of : CCH12 XVI ADDL. CITY CIVIL AND SESSIONS JUDGE

CNR Number : KABC010157352026

Case Number : O.S./0003986/2026

Date : 11-06-2026

KONIDALA PAWAN KALYAN **Versus** X CORP

Daily Status

Business:

Case taken on board. The Counsel for Plaintiff said the interim order passed on I.A. No.1 has to be modified so as to include schedule A annexed with application regarding impugned content sources which consists of URLs and other links at SL.No.1 to 12 commencing from ink page No.409 to 418 i.e. at the end of schedule A. Heard, perused the records. The interim injunction is sought by the Plaintiff against defendant No.1 to 3 to restrain them from publishing, displaying, broadcasting, transmitting or communicating to the public or uploading and sharing. The Articles, allegations, statements, videos concerning the Plaintiff including that of alleged encroachment of public land or water body in the impugned contents described in schedule A. In order to give effective meaning to the Order passed by this court on I.A. No.1 on 10-06-2026 the modification is required. Hence the following ORDER In partial modification of orders passed on I.A. No.1 filed by the Plaintiff U/O XXXIX Rule 1 and 2 of CPC dated 10-06-2026 the defendant No.1 to 3 and all persons claiming through them including their servants, agents are hereby directed not to publish, republish, broadcast, transmit, upload or display any statement, article or allegations, videos against the Plaintiff in any manner in the impugned content sources described in the schedule A to the plaintiff till next date of hearing. Further the defendants No.1 to 3 are directed to block all the contents from their social media platform regarding Plaintiff which is defamatory in nature till next date of hearing. It is clarified that the Plaintiff shall comply with orders dated 10-06-2026. Call on 24-07-2026.

Next Purpose: SUMMONS**Next Hearing Date:** 24-07-2026[Print](#)[Back](#)

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